are not maintained in such a way as to enable the real share of each State being apportioned.

(b) Foreign exchange allocations are not made State-wise. The foreign exchange requirements of industrial and commercial units in different States are met in terms of the annual Import Policy which applies equally to similar units all over the country.

RECOGNITION OF LIC EMPLOYEES' ASSOCIATION

- *206. SHRI K. CHANDRASEKHA-RAN: Will the Minister of FINANCE be pleased to state:
- (a) Whether it is a fact that the Higher Grade Employees' Association of the Life Insurance Corporation has not been granted recognition; if so, the reasons therefor, and
- (b) whether any other LIC emlpoyees' and agents' unions/associations have been granted recognition, if so, the details in this regard?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) The "Code of Discipline", under which recognition is accorded, applies only to employees and not to agents At present, there is no recognised union of Class III and Class IV employees of the LIC, but the question of recognising one in terms of the Code is under consideration.

मध्य प्रदेश में काम कर रही कम्पनियां

- 284. श्री बी० के० सखलेना : नया कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) मध्य प्रदेश में इस समय कुल कितनी कम्पनियाँ काम कर रही है और उनमे से प्रत्येक द्वारा संचालित उद्योगों का ब्योग क्या है;
- (ख) पिछले तीन वर्षो के दौरान उक्त कम्पनियो में से कितनी कम्पनियो के लेखो आदि की कम्पनी अधिनियम के अन्तर्गत नियमित रूप से लेखा परीक्षा की जाती रही है और जिन्होंने

नियमित रूप से सभी केन्द्रीय करो का मुगतान कर दिया है; और

(ग) पिछले तीन वर्षों में कितनी और कौन कौन सी कम्पनियों से नियमित रूप से भुगतान नहीं किया है और जो कम्पनी अधि-नियम के उपबंधों के अनुसार काम नहीं कर रही है और ऐसी कम्पनियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की जा रही है ?

†[Companies functioning in Madhya Pradesh

- 284. SHRI V. K. SAKHALECHA: Will the Minister of COMPANY AFFAIRS be pleased to state:
- (a) the total number of companies which are functioning at present in Madhya Pradesh and the details of the industries that are being run by each of them;
- (b) the number out of the said companies whose accounts etc have been regularly audited during the last there years under the companies Act and who have regularly paid all the Central taxes, and
- (c) the number and names of such companies who have not paid taxes regularly during the last three years and who are not working in accordance with the provisions of the companies Act, and what action is being taken by Government against such companies?

कम्पनी कार्य मंत्री (श्री के० वी० रघुनाथ रेड्डी): (क) से (ग) सूचना सग्रह की जा रही है व सदन के पटल पर प्रस्तुत कर दी जायेगी!

† [THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNAΓHA REDDY): (a) to (c) Information is being collected and will be laid on the Table of the House.]

DISPLAY OF GNAT AT FARUBOUROUGH AIR SHOW

285 SHRI M. K. MOHTA: Will the Minister of DFFENCE be pleased to state:

^{†[]} English translation.